

MENT AND REHABILITATION (SHRI S.C. JAMIR) : I beg to lay on the Table a copy of Government Resolution No. WB-4 (8)/69 dated the 21st March, 1970 on the Report of the Central Wage Board for the Engineering Industries, [Placed in Library. See No. LT-2986/70]

13.42 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 24th March, 1970, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill 1968:—

"That the time appointed for the presentation of the Report of the joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, be further extended up to the last day of the Seventy-third Session of the Rajya Sabha."

13.43 hrs.

ASSENT TO BILLS

SECRETARY : I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th February, 1970:—

- (1) The Union Duties of Excise (Distribution) Amendment Bill, 1970.
- (2) The Additional Duties of Excise (Goods of Special Importance, Amendment) Bill, 1970.

13.44 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (WEST BENGAL) 1969-70

MR. SPEAKER : Mr. Sethi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the State of West Bengal for 1969-70.

MR. SPEAKER : Next item.

DR. RANEN SEN (Barasat) : On a point of order Sir, on item No. 11.

MR. SPEAKER : Item 11 is over and I have called Item No. 12 now.

DR. RANEN SEN : Even in regard to Item No. 12 rise on a point of order.

MR. SPEAKER : How can there be a point of order on this ? Let him first state it. Mr. Sethi.

13.45 hrs.

WEST BENGAL BUDGET 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to present a statement of estimated receipts and expenditure of the State of West Bengal for 1969-70. Sir, the House is aware that a Proclamation under article 356 of the Constitution was issued by the President on the 19th March, 1970 in respect of the State of West Bengal. By virtue of this proclamation, the powers of the Legislature of the State are now exercisable by or under the authority of Parliament. Accordingly, the Budget of the State of West Bengal for the year 1970-71, which was laid before the State Legislature but was not passed by it until the issue of Proclamation, is now being laid before Parliament. For the present a 'Vote on Account' for the period April-July, 1970 only is being sought in order to carry on the Administration.

Briefly, the position is that the revenue Receipts in the current year now stand at

Rs. 263.05 crores as against the Budget Estimate of Rs. 330.53 crores. The increase of 35.52 crores is mainly due to larger share of Central taxes and larger grants-in-aid from the Central Government under article 275(1) of the Constitution on the basis of recommendations of the fifth Finance Commission. State taxes have also contributed to a part of the increase. Expenditure met from Revenue is now estimated at Rs. 286.72 crores as against the Budget Estimate of Rs. 282.30 crores. Capital expenditure is estimated at Rs. 31.40 crores as against the Budget Estimate of Rs. 33.01 crores.

This year's Plan outlay stands at Rs. 49.96 crores, for which the Central assistance was Rs. 39.50 crores. In addition a provision of Rs. 3.70 crores has been made for stepping up the outlay on Kangsabati and certain minor irrigation schemes.

For next year, the total Revenue receipts are estimated at Rs. 279.31 crores as against Rs. 266.05 crores in the current year. The increase of Rs. 13.26 crores is accounted for by Rs. 4.76 crores under States' share of income-tax and Rs. 8.40 crores under Sales-tax—mainly due to additional tax effort and normal growth. No account has been taken for States' share of additional resource mobilisation at the Centre this year.

Next year's expenditure met from Revenue is placed at Rs. 285.42 crores as against Rs. 286.72 crores in the current year. This includes an *ad hoc* provision of Rs. 9 crores for revision of pay-scales of Government and non-Government employees on which a decision has yet to be taken. The provision for Capital expenditure is Rs. 29.17 crores as against Rs. 31.40 crores in the current year.

Next Budget provides for a State Plan outlay of Rs. 51.36 crores for which the Central assistance will be Rs. 40.07 crores. Provision of Rs. 8.06 crores has also been made for Centrally sponsored schemes which are fully assisted by the Central Government.

In the net, next year's Budget shows an overall deficit of Rs. 15.51 crores. The State's budgetary position will be reviewed, if necessary after the 'Vote on Account' that is being sought granted by Parliament.

DR. RANEN SEN (Barasat) : Mr. Speaker, Sir, I was raising one point. It has been the practice in our House that in such cases like the Proclamation of the Presidential Order in West Bengal, first the Order is discussed in this House and then the Budget is placed. Now, Sir, I understand that there is a difficulty. So, my submission is that together with that Proclamation, this discussion on the budget should also take place. Otherwise, the background will not be there. The Proclamation will generally give the background. Without that background, this budget cannot be discussed as such.

MR. SPEAKER : The hon. Minister has presented it. It is for the Business Advisory Committee to discuss the matter and fix the time.

DR. RANEN SEN : I am drawing your attention to this point.

SHRI NAMBIAR (Tiruchirappalli) : Sufficient time must be allowed for the discussion, because the whole problem of West Bengal has to be discussed now. It is Parliament which is in charge of the whole of West Bengal. Therefore, sufficient time must be given.

13.46 hrs.

DELHI CO-OPERATIVE SOCIETIES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to move for leave to

*Published in Gazette of India Extra-ordinary, Part II, section 2, dated 26.3.70.